

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : D Arasalingam and another  
Vs  
Flora Footware Pvt Ltd

**MAIN PETITION NUMBER** : CP/1279/IB/2018

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/976(CHE)/2024; IA/354/CHE/2021; IA(IBC)/706(CHE)/2024

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**ORDER**

**IA(IBC)/976(CHE)/2024**

Present: Ld. Counsel Shri. T Ravichandran for the Applicant /  
Liquidator.

This application has been filed to take on record the 19<sup>th</sup> progress report for the quarter ended 31.03.2024.

Report is taken on record, subject to all just exceptions.

IA/(IBC)/976(CHE)/2024 is accordingly **disposed of**.

**IA/354/CHE/2021**

Present: Ld. Counsel Shri. T Ravichandran for the Applicant /  
Liquidator.

Ld. Counsel Shri. P K Panneer Selvam for the Respondent No.  
2.

**IA(IBC)/706(CHE)/2024**

Present: Ld. Counsel Shri. T Ravichandran for the Applicant.

Ld. Counsel Shri. P K Panneer Selvam for the Respondent No.  
2.

This application has been filed seeking waiver of damages under Section 14 B of the PF Act.

As per the Affidavit of Service, both the Respondents have been served.

List IA(IBC)/706(CHE)/2024 along with IA/354/2021 in which the pleadings are complete, for reply / hearing on **13.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**

MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**

MEMBER (JUDICIAL)